

**CENTRAL ADMINISTRATIVE TRIBUNAL,**  
**ERNAKULAM BENCH**

**Original Application No. 180/00529/2020**

**Monday this the 16<sup>th</sup> day of November, 2020**

**CORAM:**

**Hon'ble Mr. P.Madhavan, Judicial Member**  
**Hon'ble Mr.K.V.Eapen, Administrative Member**

K.M.George, aged 80 years  
 (Staff Code No.11562)  
 Senior Administrative Officer (Rtd)  
 Vikram Sarabhai Space Centre  
 Thiruvananthapuram – 695 517  
 Residing at Koodarappallil House  
 Chenkulam P.O., Oyoor  
 Kollam, Pin – 691 510, Kerala State ..... **Applicant**

**(By Advocate :Mr.P.N.Santhosh and Adv.Mrs.K.P.Geethamani)**

**V e r s u s**

1. Union of India, Rep. by  
 the Secretary, Department of Space  
 Government of India, Anthareeksha Bhavan  
 New B.E.L road, Bangalore – 560 094
  
2. The Chairman  
 Indian Space Research Organisation  
 Department of Space Administration  
 Government of India, Anthareeksha Bhavan  
 New BEL Road, Bangalore – 560 094
  
3. The Director  
 Vikram Sarabhai Space Centre  
 Valiamala P.O  
 Thiruvananthapuram – 695 547 ..... **Respondents**

**(By Advocate : Mr.N.Anilkumar,SCGSC)**

This application having been heard on 16.11.2020, the Tribunal on the same day delivered the following:

**OR D E R (ORAL)**

**Hon'ble Mr. P.Madhavan, Judicial Member –**

The applicant was retired from Vikram Sarabhai Space Centre (VSSC) as Senior Administrative Officer w.e.f September, 2001. While in service, he was brutally attacked by the some paid *goondas* in connection with close down of an office of Employees Trade Union in the premises of VSSC which has lost the recognition. Later her daughter committed suicide and his only son lost his mental balance. After few years wife also died. Since the applicant has only this mentally disabled son surviving as his dependent, he has approached the authority to grant his son the facilities of Contributory Health Service Scheme. But the same was rejected on the ground that his son was married. An appeal was filed before the 2<sup>nd</sup> respondent and the same is still pending. Hence he prays for the following reliefs.

*" i. Call for the records leading to Annexure A-8 and set aside the same by declaring that the applicant's son is entitled to be included under the CHSS formulated by the Indian Space Research Organisation.*

*ii. Issue a direction to the respondents 2 and 3 to grant all medical facilities to the applicant's son as provided in the CHSS Scheme of the ISRO*

*iii. Direct the 2<sup>nd</sup> respondent to consider Annexure A-9 appeal*

*and to pass appropriate orders within a time limit;*

*iv. Grant such other relief, as this Hon'ble Tribunal deems fit and proper in the nature and circumstances of the case including the cost of this proceeding. "*

2. Advocate Mr.N.Anilkumar, Senior Central Government Standing Counsel takes notice on behalf of respondents.

3. When the matter came up for consideration, counsel for the applicant submits that the applicant's Annexure A-9 appeal is still pending before the Chairman and the applicant will be satisfied if his Annexure A-9 appeal is disposed of by the Chairman within a specified time frame with a reasoned and speaking order.

4. Counsel for the respondents has no objection to consider the appeal filed the applicant in the light of relevant rules and guidelines on the subject.

**5. In view of the limited prayer, the Competent Authority, i.e, the Chairman of the ISRO, is directed to consider Annexure A-9 appeal filed by the applicant in the light of relevant rules and regulations and pass a reasoned and speaking order within a period of three months from the date of receipt of a copy of this order.**

6. The Original Application is disposed of as above, without going to the merits at the admission stage itself. No costs.

**(K.V.EAPEN)**  
**ADMINISTRATIVE MEMBER**

**(P.MADHAVAN)**  
**JUDICIAL MEMBER**

**SV**

### **List of Annexures**

Annexure A1 : A true copy of the Office Memorandum dated 16.1.2013 issued by the Ministry of Personnel, P.G & Pensions, Department of Pension and Pensioners' Welfare

Annexure A2 - A true copy of the communication No.VSSC/EST/E-PEN/11562/1097 dated 21-12-2017 issued from the office of the 3<sup>rd</sup> respondent to the applicant

Annexure A3 - A true copy of the communication No.VSSC/ACCTS/PENSION/11562/2018 dated 24.01.2018 issued by the Pay and Accounts Officer, Central Pension Accounting Office, Government of India, Department of Expenditure to the applicant

Annexure A4 - A true copy of the communication No.6.10/2018/CHSS dated 5.7.2018 issued by the Sr.Administrative Officer under the 3<sup>rd</sup> respondent

Annexure A5 - A true copy of the representation dated 31.07.2018 submitted by the applicant before the Director of the VSSC.

Annexure A6 - A true copy of the communication No.6.10/2018/CHSS/11562 dated 02.11.2018 issued by the Administrative Officer under the 3<sup>rd</sup> respondent

Annexure A7 - A true copy of the communication dated 28.3.2019 issued from the Department of Space, Government of India to the applicant

Annexure A8 - A true copy of the communication dated 28.10.2019 issued from the Department of Space, Government of India to the applicant.

Annexure A9 - A true copy of the appeal dated 11-11-2019 submitted by the applicant before the Chairman of ISRO

Annexure A10 - A true copy of the reminder dated 24.8.2020 submitted by the applicant before the 2<sup>nd</sup> respondent.

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